

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB- 648 /ND/2019

In the matter of :

Mr. Sudhir Gupta

.. PETITIONER

Vs.

Edward Keventer (Successors) (P) Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 29.3.2019

Coram :

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor :


For the Respondent/Corporate Debtor : Mr. Rajiv Nayar, Sr. Advocate, Ms. Kartik Nayar  
Advocate with Ms. Meghna Mishra, Mr. Varun Kumar,  
Mr. Dheeraj P. Deo, Ms. Aishwarya Mohapatra, Advocates

For the Intervener :

ORDER

Learned Counsels for the parties are present. Heard.

Fix up the matter for arguments in relation to the issue of maintainability on 30.4.2019.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

Surjit